

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR**

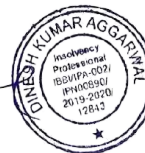
NISHTA MALL MANAGEMENT COMPANY PRIVATE LIMITED OPERATING IN PROVIDING TANGIBLE MOVABLE FIXED ASSETS INCLUDING BUILDING AND PERMANENT IMPROVEMENTS, PLANT AND MACHINERY, MACHINERY SPARES, TOOLS AND ACCESSORIES, FURNITURE AND FIXTURES, ELECTRIC FITTINGS AND INSTALLATIONS, COMPUTER AND IT EQUIPMENTS ETC FOR VARIOUS RETAIL UNITS AND PROVIDING MALL MANAGEMENT/LEASE SERVICES, AT MAHARASTRA, GUJARAT AND VISHAKHAPATNAM

THE FORM G IN THE MATTER OF THE CORPORATE DEBTOR WAS PUBLISHED ON MAY 23, 2025 AND JUNE 12, 2025 IS BEING PUBLISHED AGAIN EXTENDING THE TIMELINES FOR SUBMISSION OF EXPRESSION OF INTEREST.

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Nishta Mall Management Company Private Limited CIN: U70100MH2004PTC148033 PAN: AAECM0705H
2.	Address of the registered office	Shop No. 28, 01st Floor, Krisha Arcade, Yashwant Shruti, Khaira, Boisar Tal. & Dist. Palghar, Boisar, Palghar – 401501. Maharashtra
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	As per the information received from the Erstwhile Management, the equipments/tangible movable assets have been leased to Future Retail Limited (Under Liquidation) ("FRL") and Future Lifestyle Fashions Limited ("FLFL") undergoing Corporate Insolvency Resolution Process vide lease agreement dated June 24, 2014 and March 18, 2015. Thus, the assets of the Corporate Debtor are in possession of the Liquidator of FRL, Mr. Sanjay Gupta and Resolution Professional of FLFL, Mr. Ravi Sethia.
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	As per the information received from the Erstwhile Management of the Corporate Debtor there are no Employees/Workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The information/documents pertaining to the Corporate Debtor have not been provided by the Erstwhile Management and an application has been filed before the Hon'ble NCLT against the Erstwhile management. Accordingly, the information to the extent made available to the undersigned can be obtained by the Prospective Resolution Applicant from cirp.nishtamall@gmail.com .
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same can be obtained by the Prospective Resolution Applicants from cirp.nishtamall@gmail.com
10.	Last date for receipt of expression of interest	29.08.2025
11.	Date of issue of provisional list of prospective resolution applicants	03.09.2025
12.	Last date for submission of objections to provisional list	08.09.2025
13.	Date of issue of final list of prospective resolution applicants	13.09.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13.09.2025
15.	Last date for submission of resolution plans	13.10.2025
16.	Process email id to submit Expression of Interest	cirp.nishtamall@gmail.com
17.	Details of Corporate Debtor's registration status as MSME	Not MSME Registered

DK Aggarwal



Dinesh Kumar Aggarwal
Resolution Professional

For Nishta Mall Management Company Private Limited

Reg No. IBBI/IPA-002/IP-N00890/2019-2020/12843

Validity for Authorisation of Assignment: December 31, 2025

Address Registered with IBBI: 1507 07, Highland Park, Kolshet Road, Behind D Mart, Thane, Maharashtra, 400607

Correspondence Address: KDRA Insolvency Professionals Private Limited, 1601, Unicorn, Dattaji Salvi Marg, Andheri West, Mumbai – 400053.

Reg Email Id: dinesh.aggarwal31@gmail.com

Process Specific Email Id for correspondence: cirp.nishtamall@gmail.com

Date: 14.08.2025, Place: Mumbai